

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1650
ANSWERED ON:21.07.2014
RESERVATION FOR SC ST IN LEGISLATIVE BODIES
Lokhande Shri Sadashiv Kisan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to make provision for reservation of the people belonging to Scheduled Castes (SCs)/Scheduled Tribes (STs) in Rajya Sabha and State Legislative Councils;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) No Madam.
- (b) The reservation in the Council of States and the State Legislative Councils on the basis of Castes and Tribes has not been envisaged in the Constitution of India.
- (c) Does not arise.